GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA UNSTARRED QUESTION NO.1605 ANSWERED ON 15.03.2023

Appointment of Chairpersons in IITs, NITs and IIITs

1605. SHRI SUSHIL KUMAR MODI:

Will the Minister of EDUCATION be pleased to state:-

- (a) the details and number of IITs, NITs and IIITs that are without a full-time chairperson as of February 2023;
- (b) the number of vacant posts of Chairperson that are pending for durations exceeding five years, Institute-wise;
- (c) the reasons for pending vacancies in these Institutions of national importance;
- (d) whether Government is in the process of screening and appointing full-time Chairperson in these Institutes on priority basis; and
- (e) if so, the expected timeline for completing the appointment process?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) to (e): The Chairperson, Board of Governors (BoGs) in Indian Institutes of Technology (IITs), National Institutes of Technology (NITs) and Indian Institutes of Information Technology (IIITs) are honorary positions having non-executive roles provided under the respective Acts governing these Institutions.

At present, the position of Chairperson, BoGs is lying vacant in 07 IITs, however, the charge of the position of Chairperson, BoGs in these 07 IITs are assigned to the Chairperson, BoGs of other IITs with due approval of the Visitor of the Institute. Similarly, in 22 NITs the position of Chairperson, BoGs is vacant and as per statutory provisions, the Director of the NIT concerned

discharge the functions assigned to the Chairperson, BoGs of the Institute till a new Chairperson, BoGs is nominated.

As far as IIITs are concerned, 20 IIITs are without Chairperson, however, the charge arrangements have been ensured either by giving additional responsibilities to the Chairperson, BoGs of other Centrally Funded Technical Institutions or by extending tenure of existing incumbent or by assigning the charge to the senior echelons of the Central Government / State Government.

Arising of vacancies and filling them up with suitable eminent person is a continuous process for which the matter is under active consideration in the Ministry.

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